

[English]

SHRI M. KRISHNASWAMY: The hon. Minister has stated that some States have started issuing the Photo Identity Cards and some States have announced about it. Have the Tamil Nadu Government started at least issuing the Photo Identity Cards or are they in the process of issuing them?

SHRI H.R. BHARDWAJ: The Tamil Nadu Government has also started working on it. We have committed some funds to the Government for this purpose.

[Translation]

SHRI RATILAL VARMA: Elections have been held recently in some States about which it was told earlier that they will not be allowed to go to polls without photo identity cards. But later on they were allowed. Would the Government make such arrangements that the next Lok Sabha elections are not held without photo identity cards and therefore the State Governments should issue the photo identity cards to their voters?

SHRI H.R. BHARDWAJ: I have stated earlier also in this regard.

[English]

SHRI PETER G. MARBANIANG: In the North-East, there is a lot of confusion on the issue of Photo Identity Cards. Some States wanted to use 1951 as the cut-off year while some other States wanted to use 1971 as the cut-off year. What is the thinking of the Government of India on this issue?

SHRI H.R. BHARDWAJ: The process of revision of rolls is one and the same for the entire country.

[Translation]

SHRI PRABHU DAYAL KATHERIA: It has often been found that problems in preparing photo identity cards in rural areas because orders have been issued from the Election Commission to make arrangement for it in the polling stations themselves. Generally ten Gram Sabhas have one polling station. Is it not possible to prepare photo identity cards on Gram Sabha level itself?

My second question is whether Government will hold discussion with Election Commission to provide security forces so that hooligans may not harass the voters casting their votes on the basis of photo identity cards?

SHRI H.R. BHARDWAJ: Mr. Speaker, Sir, as I have stated earlier, we had decided it after the consultation with all the Chief Ministers, who had attended the meeting here, that whenever the State Government feels any problem, we will provide help to them. Now it is upto the State Governments to see that these are such a help is used in a proper manner.

Written Answers to Questions

[Translation]

Electricity from Sea Waves

*124. SHRI SURAJBHANU SOLANKI:

SHRI BRAJA KISHORE TRIPATHY:

Will the PRIME MINISTER be pleased to state:

(a) whether any survey has been conducted for generation of electricity from sea waves;

(b) if so, the details thereof; and

(c) the estimated quantum of electricity likely to be generated therefrom?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT (SHRI EDUARDO FALEIRO): (a) to (c) The Technology for harnessing of electricity from Ocean waves is still at an experimental stage. A preliminary assessment shows that there may be potential to generate electricity from ocean waves to the extent of about 20,000 MW at locations along the coastline of the country. However no detailed surveys have been taken up.

As harnessing of electricity from the sea waves is still at the development stage, it is difficult to give precise estimates of the quantum of electricity that will be generated from this source.

Industrial Estates

*125. DR. MAHADEEPAK SINGH SHAKYA:

SHRI NAWAL KISHORE RAI:

Will the PRIME MINISTER be pleased to state:

(a) whether the Government propose to set up industrial estates in the whole country for making available infrastructural facilities to the small scale industries;

(b) if so, the number thereof, State-wise;

(c) whether the Government introduced the same schemes for setting up growth centres throughout the country during the previous year also;

(d) if so, the difference between these two schemes; and

(e) the period by which all these industrial estates are likely to be set up?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF SMALL SCALE INDUSTRIES AND AGRO AND RURAL INDUSTRIES) (SHRI M. ARUNACHALAM):

(a) and (b): Yes, Sir. Government have decided to set up about 50 Integrated Infrastructural Centres for Small Scale Industries in Rural/backward areas in the country for making available infrastructural facilities to the Small Scale Industries. Eligible and viable proposals from all the States/Union Territories would be considered under the Scheme. One Project each from the following States has been sanctioned so far:

1. Andhra Pradesh
2. Gujarat
3. Haryana
4. Jammu and Kashmir
5. Karnataka
6. Kerala
7. Maharashtra
8. Punjab
9. Rajasthan
10. Tamil Nadu.

The above Projects are under various stages of implementation.

(c) and (d): The Government have announced the scheme of Growth Centres in June, 1988, for promoting industrialisation of the backward areas in the country. It is envisaged to set up 70 Growth Centres against which 69 Projects have been selected. Out of 65 Project Reports received, 39 have been finally approved. These 39 approved centres are under various stages of implementation. The Integrated Infrastructural Development Scheme is meant for Small and Tiny Industries, the Project cost of each of such centres would be Rs. 5 crores, with Central Government grant of Rs. 2 crores and Rs. 3 crores as loan from Small Industries Development Bank of India (SIDBI). Each IID Project will be set up in an area of 15-20 hectares. In so far as Growth Centres Scheme is concerned, it is for setting up large, medium and small scale industries. The investment for each of the Growth Centre is estimated to be about Rs. 30 crores, with the participation of Central Government, State Governments, All India Financial Institutions, Nationalised Banks and Market Borrowings. The IID Centres will be set up in districts other than districts where Growth Centres are being set up. The Projects under Growth Centres scheme being large in nature take longer time for implementation. However, efforts are being made to complete the Projects as early as possible.

(e): The Integrated Infrastructural Development Centres are envisaged to be set up during the VIII Five year Plan. *[English]*

Human Organs Trade

*126. SHRI SYED SHAHABUDDIN:
SHRI BIJOY KRISHNA HANDIQUÉ:

Will the PRIME MINISTER be pleased to state:

(a) whether the Government have inquired into the extent of trade in human organs in the country;

(b) if so, the organs most in demand and the sources of the supply;

(c) whether any steps have been taken, apart from legislation to regulate and control this trade; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DR. C. SILVERA): (a) No, Sir.

(b) Does not arise.

(c) and (d): The Transplantation of Human Organs Act, 1994 has come into force with effect from 4-2-1995 in the States of Goa, Himachal Pradesh and Maharashtra and all the Union Territories. The other States have been requested to adopt the above mentioned Act. State Governments of Karnataka and West Bengal have intimated that they would be adopting the above Act or have their own Act soon. It is now for the concerned States to take further appropriate action in this regard.

Passenger Cars

*127. SHRI V. SREENIVASA PRASAD:
SHRI ANANTRAO DESHMUKH:

Will the PRIME MINISTER be pleased to state:

(a) whether the Government have permitted foreign

companies to produce and market passenger cars in the country;

(b) if so, the details of the proposals cleared/pending;

(c) whether the Government propose to impose any control over the price of passenger cars;

(d) if so, the steps taken by the Government in this regard;

(e) whether Indian road conditions are preventing the new car projects to come up; and

(f) if so, the details thereof?

The Minister of State in the Ministry of Industry (Department of Industrial Development and Department of Heavy Industry) (Shrimati Krishna Sahi): (a) and (b): Yes, Sir. A statement indicating the approved proposals is annexed. No such proposal is pending consideration of Government at present.

(c) and (d): At present there is no proposal to impose any control on the prices of cars.

(e): No, Sir.

(f): Does not arise.

STATEMENT

S. No.	Name of the Indian Company	Name of the Foreign Joint Venture Partner	Foreign Equity	Car Model
1.	Maruti Udyog Ltd.	Suzuki Motor Corporation of Japan	50%	YE-2 (Zen)
2.	TELCO	Daimler Benz, Germany	51%	Mercedes
3.	Premier Automobiles Limited	Peugeot, France	30%	Peugeot 309
4.	Sipani	Rover Group, England	2.59%	Montego
5.	Hindustan Motors	General Motors, USA	50%	Opel Astra
6.	DCM	Daewoo, Korea	50%	Ceilo

[Translation]

Predicting Avalanches

*128. SHRI RAMPAL SINGH: Will the PRIME MINISTER be pleased to state:

(a) whether the Government have adequate facilities for predicting avalanches;

(b) if not, the reasons therefor;

(c) whether the Government propose to develop automatic centres for predicting avalanches;

(d) if so, the names of the places where these centres are proposed to be set up; and

(e) the estimated amount likely to be spent?

The Minister of State in the Ministry of Defence and Minister of State in the Ministry of Parliamentary Affairs (Shri Mallikarjun): (a) and (b): Adequate expertise and facilities have been developed by Defence Research & Development Organisation (DRDO) for predicting avalanches at a few selected networked locations.